

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

RAJYA SABHA
UNSTARRED QUESTION NO - 3777
ANSWERED ON - 25.03.2026

CASHLESS TREATMENT FOR ROAD ACCIDENT VICTIMS

3777. SHRI K.R.N. RAJESHKUMAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the current operational status of PM-RAHAT (Road Accident Victims' Hospitalisation and Assured Treatment) scheme across National Highways;
- (b) the total number of accident victims who have benefited from the ₹ 1.5 lakh cashless treatment facility since its nationwide rollout in February, 2026;
- (c) the details of the "Grievance Redressal Officers" appointed at the district level to ensure that hospitals do not deny treatment under this scheme; and
- (d) the budgetary allocation for the Motor Vehicle Accident Fund (MVAFF) to cover "Hit and Run" cases where the offending vehicle remains unidentified?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) In accordance with the legal mandate under Section 162 of the Motor Vehicles Act (MV Act), 1988, "Prime Minister -Road Accident Victims' Hospitalisation and Assured Treatment (PM-RAHAT) Scheme" has been notified and comprehensive guidelines detailing the process flow, roles and responsibilities of respective stakeholders, and the Standard Operating Procedures (SOPs) for its implementation have been issued. The scheme has been launched nation-wide on 13.02.2026 after onboarding States/UTs on the digital platform except the state of West Bengal.
- (b) Since the launch of the scheme, 1,596 road accident cases have been registered across the country as of 20 March 2026. Of these, 305 cases have been rejected by police officials. However, even among the rejected cases partial scheme coverage was provided for 65 life-threatening cases until the time of rejection by the police to achieve the objective of reducing fatalities and provide financial certainty to the hospitals ensuring non-denial of treatment to such victims.
- (c) As per comprehensive guidelines detailing the process flow, roles and responsibilities of various stakeholders, and the Standard Operating Procedures (SOPs) for implementation of PM RAHAT scheme issued vide S.O. 2489 (E) dated 04.06.2025, a Grievance Redressal

Officer (GRO) is to be appointed by District Road Safety Committee (DRSC) for every district. In case of dissatisfactory resolution of grievance by the DRSC, the same may be escalated to the concerned District Collector and thereafter to SRSC. The details of GROs received so far are attached as Annexure.

(d) Under PM RAHAT Scheme, the reimbursement to hospitals is being done through Motor Vehicle Accident Fund (MVAFF) which is funded through contributions from General Insurance companies for cases where the offending motor vehicle is insured and through budgetary support for uninsured and hit & run cases.

As per section 161 of Motor Vehicles Act, 1988, Central Government is required to provide compensation in respect of the death of, or grievous hurt to, persons resulting from hit and run motor accidents. Accordingly, the Compensation to Victims of Hit and Run Motor Accidents Scheme, 2022 has been notified by Central Government and has been implemented vide GSR 163 (E) Compensation to Hit and Run Motor Accidents, Scheme 2022 with effect from 01.04.2022. The implementation of the Scheme is done by the States/UTs. Under this Scheme, a fixed sum of Rs. 2 lakh is to be provided in case of death, and a fixed sum of Rs. 50,000 is to be provided in case of grievous hurt. The compensation is required to be provided to the claimants as per a time-bound procedure defined under the Scheme.

Rule 10(1)(c) of Central Motor Vehicles (Motor Vehicle Accident Funds) Rules, 2022 provides sources of fund in case of Hit and Run Compensation Account. This account shall be credited with such percentage of total third party premium collected by insurance companies carrying on the business of motor insurance in India as specified by the Trust:

Provided that the insurance companies shall deposit contributions as and when specified by the Trust, within such period as may be specified by the Trust.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY OF TO PART (C) OF THE RAJYA SABHA UNSTARRED QUESTION NO. 3777 FOR ANSWER ON 25.03.2026 ASKED BY SHRI K.R.N. RAJESHKUMAR REGARDING CASHLESS TREATMENT FOR ROAD ACCIDENT VICTIMS

S.NO.	State/UT	Total Districts	Nominated Grievance Redressal Officers
1	Andaman & Nicobar	3	3
2	Andhra Pradesh	26	26
3	Arunachal Pradesh	28	25
4	Assam	35	30
5	Bihar	38	33
6	Chandigarh	1	1
7	Chhattisgarh	33	33
8	Dadra N Haveli D&D	3	3
9	Delhi	13	13
10	Goa	2	2
11	Gujarat	34	34
12	Haryana	22	22
13	Himachal Pradesh	12	12
14	Jammu & Kashmir	20	20
15	Jharkhand	24	24
16	Karnataka	31	31
17	Kerala	14	14
18	Ladakh	2	1
19	Lakshadweep	1	1
20	Madhya Pradesh	55	55
21	Maharashtra	36	36
22	Manipur	16	16
23	Meghalaya	12	12
24	Mizoram	11	11
25	Nagaland	17	14
26	Odisha	30	30
27	Punjab	23	23
28	Puducherry	2	2
29	Rajasthan	41	41
30	Sikkim	6	6
31	Tamil Nadu	38	32
32	Tripura	8	8
33	Telangana	33	31
34	Uttar Pradesh	75	75
35	Uttarakhand	13	12
	Sum Total	758	732

Note: - State of West Bengal has not yet onboarded on the Scheme.
